

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 733 of 2020

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| Suryadeo Rajwar @ Suryadeo Ram Rajwar | |Petitioner |
| -Versus- | | |
| The State of Jharkhand | |Opp. Party |

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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|--------------------|---|------------------------|
| For the Petitioner | : | - None. |
| For the Opp. Party | : | -Mr. Saket Kumar, APP. |

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 On repeated calls, nobody appears on behalf of the petitioner. Learned counsel for the State is present.

By way of last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the defects and for producing the surrender certificate, as pointed out by the office, failing which the Court below is directed to take all possible steps for apprehension of the petitioner and commit him to jail for serving the sentence.

(Rajesh Kumar, J.)

Kamlesh/